

THE PREVENTION OF FOOD ADULTERATION
(AMENDMENT) ACT, 1986

No. 70 OF 1986

[24th December, 1986.]

An Act further to amend the Prevention of Food Adulteration
Act, 1954.

BE it enacted by Parliament in the Thirty-seventh Year of the
Republic of India as follows:—

1. (1) This Act may be called the Prevention of Food Adulteration
(Amendment) Act, 1986.

Short
title and
commence-
ment.

(2) It shall come into force on such date¹ as the Central Government
may, by notification in the Official Gazette, appoint.

37 of 1954.

2. In section 12 of the Prevention of Food Adulteration Act, 1954
(hereinafter referred to as the principal Act),—

Amend-
ment of
section 12.

(a) in the opening paragraph, after the words "a food inspector",
the words "or a recognised consumer association, whether the pur-
chaser is a member of that association or not," shall be inserted;

(b) in the first proviso, for the words "such purchaser shall
inform the vendor at the time of purchase of his intention", the
words "such purchaser or recognised consumer association shall
inform the vendor at the time of purchase of his or its intention"
shall be substituted;

(c) in the second proviso, for the words "purchaser of article
of food who intends", the words "purchaser of article of food or re-
cognised consumer association who or which intends" shall be sub-
stituted;

(d) in the third proviso, for the words "purchaser shall be
entitled to get refund of the fees paid by him", the words "pur-
chaser or recognised consumer association shall be entitled to get
refund of the fees paid by him or it" shall be substituted;

¹1-5-1987; vide Notification No. G.S.R. 445 (E), dated 1-5-1987, Gazette of India,
Extraordinary, 1987, Part II, Section 3(i).

(e) the following *Explanation* shall be added at the end, namely:—

Explanation.—For the purposes of this section and section 20, “recognised consumer association” means a voluntary consumer association registered under the Companies Act, 1956 or any other law for the time being in force. 1 of 1956.

Amendment of section 20.

3. In section 20 of the principal Act, in sub-section (1), in the proviso,—

(a) after the words “a purchaser”, the words “or recognised consumer association” shall be inserted;

(b) for the words “if he produces”, the words “if he or it produces” shall be substituted.